

a state visit to India at the beginning of February, 1986. The details of the programme for this visit are still being discussed.

(b) to (d). The endeavour will be to make the programme as comprehensive as possible keeping various relevant factors in mind.

#### Indians in South Africa

602. SHRI MADAN PANDEY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of people of Indian Origin in South Africa;

(b) whether Government have made any arrangements to receive information about the people of Indian Origin in that country through some agency;

(c) if so, details thereof; and

(d) whether Government will furnish to the house the information received by them regarding the conditions of persons of Indian Origin in South Africa ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) There are approximately 850,000 people of Indian origin in South Africa,

(b) and (c). As we follow a policy of total boycott of South Africa, we do not have any official agency in that country to provide information to us on happenings there.

(d) Government would always be willing to share with Honourable Members any specific information that it may receive about persons of Indian origin in South Africa from whatever source.

[English]

#### Investigation of Crimes by CBI along the International Border

603. SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the Central Bureau of Investigation (CBI) has been empowered to investigate crimes within specified limits along the international border with Pakistan;

(b) if so, the number of cases pertaining to those areas presently with the CBI and full details thereof; and

(c) purpose for which CBI in handling such cases ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) and (b). The CBI has been empowered to investigate crime within specified limits along the international border with Pakistan in the States of Rajasthan, Punjab and Gujarat. Notifications to this effect were issued by the Government, on 10.9.85, 12.9.85 and 5.11.85 respectively. The offence which could be investigated by the CBI have been specified in the notifications. However, CBI has not yet taken up any case so far.

(c) There is an obvious need to effectively tackle the increased activities of smugglers, criminals/terrorists as well as illegal immigrants all along the border as they pose a serious threat to the internal security of the Country. Having regard to the inter-State nature of the activities of such criminals and the need for a greater degree of thoroughness investigation of cases registered against such persons, it was felt that such cases should be investigated by the Central Bureau of Investigation.

#### Extradition Treaty with U. K., Canada and U.S. A.

604. SHRI AKHTAR HASAN :  
SHRI R. M. BHOYE :  
PROF. NIRMLA KUMARI  
SHAKTAWAT :  
SHRI KAMAL NATH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that extradition treaties have been reached with U. K., Canada and USA;

(b) if so, the nature of these treaties; and

(c) if not, the stage so far reached in the matter ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a)

to (c). No extradition treaties have been concluded with U. K. and Canada.

2. An Extradition Treaty concluded between the U.S.A. and U.K. on December 2, 1931 was acceded to by India on March 9, 1942 and came into force the same day. In exercise of powers conferred by Section 3 of extradition Act 1962, the Government of India directed that provisions of the Act other than Chapter 3 should be applicable to the U.S.A. with effect from 1st April, 1966. In terms of these arrangements, the issues have been processed from time to time.

3. The Government of Canada has, by an Order-in-Council, extended part II of its Extradition Act to be in force and effect with regard to India as of October 31, 1985. Now the Extradition can be sought of persons convicted or charged with offences in India committed after October 31, 1985.

4. Further steps to be taken in this direction with respect to Canada and U. K. are presently under examination.

#### Execution of Poet by South Africa Government

605. SHRI RAM SINGH YADAV : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India voiced her deep concern at the execution of the poet Benjamin Moloise by the Government of South Africa at the 40th General Assembly Session of UNO in the month of October, 1985;

(b) if so, what was response and attitude of the developed Nations; and

(c) whether UNO General Assembly has affirmed and resolved that U.N. charter of Human Rights is valued, respected and implemented by the Member Nations ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B.R. BHAGAT) : (a) and (b). Yes Sir, India had voiced her deep concern and anguish at the apartheid regime's decision to execute the valiant freedom fighter, Benjamin Moloise;

In her capacity as Chairman of the Coordinating Bureau of Non-aligned countries, India had condemned the decision of the Protoria regime;

The President of the Security Council also made a statement on the eve of the execution, expressing indignation and concern of the Council and appealing to the South African Government to rescind the death sentence. The Commonwealth Heads of State and Government meeting at Nassau made a similar appeal.

(c) Yes Sir. The Universal Declaration on Human Rights was adopted and proclaimed by the UN General Assembly as far back as 1948 and has provided the basis for the development and elaboration of international cooperation for the promotion and protection of human rights since that time.

#### Death of Labourers in Akhnoor, Due to Collapse of Army Building under Construction

606. SHRI GADADHAR SAHA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that about 100 labourers mostly from Madhya Pradesh died or were injured in Akhnoor when an army building under construction collapsed upon them;

(b) if so, details of the said accident;

(c) amount of compensation paid to those who died and to those who suffered injuries;

(d) the reasons for such building collapse; and

(e) reaction of Government to the said accident ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) to (e). A double storeyed Army building under construction at Akhnoor collapsed on 17th July, 1985. During the rescue operations, 47 persons were evacuated and admitted to local Military Hospital for the treatment of injuries. In addition to that 22 dead bodies were recovered. A Court of Inquiry has been ordered on 20th July, 1985 and its findings are awaited. It has been reported that an amount of Rs. 24,000 has been paid jointly as an interim compensation to the deceased and the injured labourers by the Builders Association of India and the